

FORM A		
PUBLIC ANNOUNCEMENT		
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
FOR THE ATTENTION OF THE CREDITORS OF M/S. SRI VATSA HOTELS LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. SRI VATSA HOTELS LIMITED
2.	Date of incorporation of corporate debtor	22/04/1993
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956, RoC-Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63022TG1993PLC015668
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 9-1-199 to 218 SONA Arcade, St. Mary's Road, Secunderabad, Hyderabad-TG 500003 IN
6.	Insolvency commencement date in respect of corporate debtor	30th September, 2019
7.	Estimated date of closure of insolvency resolution process	29th March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KALPANA G Reg.No.IBBI/IPA-001/IP-P00756/ 2017-2018/11288
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No.16-11-19/4, G-1, Sri Laxmi Nilayam, Saleem Nagar Colony Malakpet, Hyderabad, Telangana, 500036. E-mail Id: kalpanagonugunta1@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H.No.16-11-19/4, G-1, Sri Laxmi Nilayam, Saleem Nagar Colony Malakpet, Hyderabad, Telangana, 500036. E-mail Id: kalpanagonugunta1@gmail.com, ipsrivatsahotels@gmail.com
11.	Last date for submission of claims	14th Oct, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. SRI VATSA HOTELS LIMITED on 30th September, 2019, vide NCLT order CP(IB) No.291/9/HDB/2019.</p> <p>The creditors of M/S. SRI VATSA HOTELS LIMITED, are hereby called upon to submit their claims with proof on or before 14th Oct, 2019 to the interim resolution professional at the address mentioned against entry No.10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">Sd/- Kalpana G</p> <p style="text-align: right;"><i>Kalpana G</i></p> <p>Date: 02 Oct, 2019 Place: Hyderabad</p> <p style="text-align: right;">Interim Resolution Professional IBBI Regd.No.IBBI/IPA-001/IP-00756/2017-18/11288</p>		

